



Punjab Government Gazette

EXTRAORDINARY

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CHANDIGARH, MONDAY, DECEMBER 29, 2025

(PAUSA 8, 1947 SAKA)

PUNJAB VIDHAN SABHA SECRETARIAT

NOTIFICATION

The 29th December, 2025

No. 28-PLA-2025/66.- The Punjab Abadi Deh (Record of Rights) Amendment Bill, 2025 is hereby published for general information under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly):-

BILL NO.28-PLA-2025

THE PUNJAB ABADI DEH (RECORD OF RIGHTS) AMENDMENT BILL, 2025

A

BILL

Further to amend the Punjab Abadi deh (Record of Rights) Act, 2021.

BE it enacted by the Legislature of the State of Punjab in the Seventy-sixth Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Abadi deh (Record of Rights) Amendment Act, 2025.

Short title and
Commencement

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

(9709)

9710 PUNJAB GOVT. GAZ. (EXTRA), DECEMBER 29, 2025
(PAUSA 8, 1947 SAKA)

- Amendment in section 11 of Punjab Act 8 of 2021.
2. In the Punjab Abadi deh (Record of Rights) Act, 2021 (hereinafter referred to as the principal Act), in section 11,-
- (i) in sub-section (1), for the words, figures and sign "within ninety days from the date of display of record under section 10," the words and sign "with in such time, as may be notified by the Government" shall be substituted; and
 - (ii) in sub-section (2), for the words, brackets, figure and sign "within sixty days of the expiry under sub-section (1)," the words and sign "within such time, as may be notified by the Government," shall be substituted.
- Amendment in section 12 of Punjab Act 8 of 2021.
3. In the principal Act, in section 12, in sub-section (4), for the words "within sixty days", the words and sign "within such time, as may be notified by the Government," shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The SVAMITVA Scheme, known in Punjab as Mera Ghar Mere Naam Scheme, aims to provide ownership rights to residents of Abadi Deh areas. In order to speed up the process of implementation of SVAMITVA Scheme in the State, it is proposed to reduce time limits for filing objections and for decision of appeals as provided in Section 11 and 12 of the Abadi Deh (Record of Rights) Act, 2021. It will ensure the timely implementation of the SVAMITVA/ Mera Ghar Mere Naam Scheme.

To give effect to the above objectives, it is proposed to amend the section 11 and 12 of the Punjab Abadi Deh (Record of Rights) Act, 2021.

HARDIP SINGH MUNDIAN,
Revenue, Rehabilitation &
Disaster Management
Minister, Punjab.

CHANDIGARH
THE 29TH DECEMBER, 2025

R.L. KHATANA,
SECRETARY.